

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)
(Special Bench)

Item No. 5

CA No. 171/2020
IA No.1655/2022

In
CP (IB) No. 02/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Allahabad Bank

... Petitioner-Financial Creditor

Versus

Vardhman Chemtech Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), 66, IBC 2016

Order delivered on 09.05.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the
Applicant/RP in CA
No. 171/2020

: Mr. Ishan Dhingra, proxy counsel for Mr.
Abhishek Anand, Advocate

For the Respondent
Nos. 1 to 3 in CA
No.171/2020 &
1655/2022

: Dr. Rajansh Thukral , Advocate

ORDER

CA No. 171/2020 & IA No.1655/2022

In pursuance of order dated 08.02.2024, the additional affidavit has been filed vide diary No.01372/7 dated 05.04.2024. The same is taken on record. As per the affidavit, it is stated by Learned proxy counsel for the applicant that only Respondent Nos.1 to 3 are the necessary respondents, in view of the judgment passed by the Hon'ble Supreme Court in '**Gluckrich**

May 09, 2024
Mamta

Capital Pvt. Ltd.', the remaining Respondent Nos.4 to 28 are required to be deleted from the array of respondents. Learned counsel for the applicant is directed to file amended memo of parties at least one week before the next date of hearing. Let this matter be posted on 02.07.2024 for arguments.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)